

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I BUDGET SESSION FRIDAY, MARCH 23, 2018

The House met at 10 a.m. with Hon'ble Speaker in the Chair and sat till 2.13 P.m.

The day was allotted for Government Business.

1. QUESTIONS:

Questions Nos. 54 - 60 were taken up and disposed off.

2. Hon'ble Speaker informed that he has received a Zero Hour Notice submitted today by Shri Adelbert Nongrum, Hon'ble Member.

The Hon'ble Member read out the Zero Hour Notice.

Shri Conrad K. Sangma, Chief Minister said that the matter will be examined by the Department and a statement will be made.

3. Shri James K. Sangma, Minister in-charge Home (Police) made a Statement under Rule 55 of the Rules of Procedure and Conduct of Business.

4. Shri Conrad K. Sangma, Chief Minister laid a Statement relating to Starred Question No.3 replied on 20.03.2018.

5. VOTING ON SUPPLEMENTARY DEMANDS:

Demand No.8 - Shri H.M. Shangpliang continued with his speech.

Shri Banteidor Lyngdoh, Minister Sports replied.

The Demand was passed.

Demand No.9 - Hon'ble Member Shri Charles Pyngrope moved the Cut Motion.

Shri P.T. Sawkmie also participated.

Shri Comingone Ymbon, Minister replied.

Demand Nos. 8, 9,10,11,12,13,14,15,16 and 17 were guillotined and passed by the House.

6. Shri Conrad K. Sangma, Chief Minister in-charge Finance introduced the Meghalaya Appropriation (No.I) Bill, 2018.

The Bill was taken into consideration and passed by the House.

7. Shri Conrad K. Sangma, Chief Minister in-charge Finance presented the Budget Estimates for 2018-2019.

8. Shri Conrad K. Sangma, Chief Minister in-charge Finance presented the Vote-on-Account for 2018-2019.

9. Shri Conrad K, Sangma, Chief Minister in-charge Finance moved:

"That an amount not exceeding Rupees 3569,22,02,000/- (Rupees Three Thousand Five Hundred Sixty Nine Crore Twenty Two Lakh and Two Thousand) only be granted to the Governor in advance to defray certain charges in respect of different department during the first quarter of Financial Year beginning 1st April, 2018 under grants shown in the On-Account Budget, 2018-2019".

10. Shri Conrad K. Sangma, Chief Minister in-charge Finance introduced The Meghalaya Appropriation (Vote-on-Account) Bill, 2018.

The Bill was taken into consideration and passed by the House.

11. Shri Conrad K. Sangma, Chief Minister in-charge Finance laid a Statement showing Quarterly Trends and Review of Receipts - Expenditure of the State in accordance with the Section 9 (1) of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006.

12. Shri James K. Sangma, Minister in-charge Power laid the following:

- i. The Fifth Annual Report of the Meghalaya Energy Corporation Limited for the year 2013-14.
- ii. The Fifth Annual Report of the Meghalaya Power Transmission Corporation Limited for the year 2013-14.
- iii. The Fifth Annual Report of the Meghalaya Power Generation Corporation Limited for the year 2013-14.
- iv. The Fifth Annual Report of the Meghalaya Power Distribution Corporation Limited for the year 2013-14.
- v. The Tenth Annual Report of the Meghalaya State Electricity Regulatory Commission for the year 2016-17.

13. Shri Metbah Lyngdoh, Minister in-charge Tourism laid the Annual Report of the Meghalaya Development Corporation Ltd. for the year 2011-2012, 2012-2013, 2013-2014 and 2014-2015.

14. ADJOURNMENT:

Since there was no more business to be transacted, the House was adjourned till 10 a.m. on Thursday, the 5th April, 2018.

**Dated Shillong,
the 23rd March, 2018.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***